

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**  
CP-21(ND)/2024

**IN THE MATTER OF:**

Unicum India Private Limited

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 66 of Companies Act, 2013**

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Gunjan Mittal, Advocate.

For the IT dept. : Mr. Parth Semwal and Abhishek Maratha; Standing Counsels  
for Income Tax Department

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appears for the Applicant. Learned Counsel appearing for the RD seeks and granted two weeks time to file report. No one has appeared on behalf of the Income Tax Department. The Applicant is directed to file proof and affidavit of service within one week.

List the matter on **10.06.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**